

Government on the working of the National Institute of Port Management, Madras, for the year 1989-90.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-242/91]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1989-90 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1989-90.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1989-90.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-243/91]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1989-90.

(ii) A copy of the Review (Hindi and English version) by the

Government on the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1989-90.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. LT-244/91]

*Explanatory statement giving reasons for immediate Legislation by the Consumer Protection (Amendment) ordinance, 1991*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMAL-UDDIN AHMED) : Sir, I beg to lay on the Table an explanatory statement. (Hindi and English versions) giving reasons for immediate legislation by the Consumer Protection (Amendment) Ordinance, 1991.

[Placed in Library. See No. LT-245/91]

*Notifications under Representation of People Act, 1950 and Representation of People Act, 1951*

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, on behalf of Shri Rangarajan Kumaramangalam.

I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of People Act, 1950 :—

(i) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1991 published in Notification No. S.O. 277(E) in Gazette of India dated the 23rd April, 1991.

(ii) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1991 published in Notification No. S.O. 332(E) in Gazette of India dated the 15th May, 1991.